

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-131(ND)/2017

IN THE MATTER OF:

M/s. Goodworth fincap (P) Ltd

.. PETITIONER

Vs.

Registrar of Companies

SECTION :

Under Section 252 (3)

Order delivered on 28.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : -

For the Respondent : -

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner represents that an advance copy of the application along with Annexure has been served on the Respondent, however, none appears for the respondent.

In the circumstances, the petitioner is directed to take one more notice of the Petition to the respondent along with copy of the order.

The respondent is directed to send reply within a period of 4 weeks from the date of this order.

Post the matter on 12.10.2017.

Sd-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.8.2017